

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:718

ANSWERED ON:03.12.2015

Unauthorised Construction of Projects on Krishna River

Reddy,Kotha Prabhakar

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

(a) the details and names of projects being undertaken over various major rivers particularly Krishna river in an unauthorised manner along with the authority/State involved in the matter including their impact on the neighboring States; and

(b) the steps being taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(PROF. SANWAR LAL JAT)

(a) & (b) Irrigation being a State subject, the projects are planned by the State Governments as per their priorities and availability of funds. The role of Central Government is limited to the extent of being advisory and catalytic in nature. As per the guidelines, the Major/Medium Irrigation Projects that are taken up by the State Governments are required to be approved by the Technical Advisory Committee of MoWR, RD&GR on Irrigation, Flood Control and Multipurpose Projects for Investment Clearance. Whereas the Minor Irrigation Projects having Cultural Command Area (CCA) less than 2000 ha are cleared by the State Governments themselves. If there is a dispute as regard to sharing of water between the State Governments, the Central Government is empowered to constitute a Tribunal to resolve the issue under Inter-State River Water Disputes Act, 1956.

Krishna Water Disputes Tribunal (KWDT-I) was set up under the said Act to adjudicate upon the water dispute regarding the inter-State river Krishna and the river valley thereof. KWDT-I delivered its award in May 1976 and allocated water to the three riparian States of Maharashtra, Karnataka and Andhra Pradesh. The projects in Krishna basin are to be planned and executed in accordance with this award. Subsequently, in pursuance of the decision of KWDT-I and the requests received from the State Governments, Central Government has set up another Krishna Water Disputes Tribunal (KWDT-II) on 2nd April, 2004.

Government of Andhra Pradesh vide letter dated 11.06.2015 has informed Central Water Commission (CWC) that Telangana State is unilaterally proceeding with construction of two new projects on river Krishna namely (1) Palamuru Rangareddy Lift Irrigation Scheme and (2) Nakkalagandi Lift Irrigation Scheme from the foreshore of Srisailem Reservoir without clearance/approval from Krishna River Management Board (KRMB), CWC & Apex Council as per the Andhra Pradesh Reorganization Act, 2014. In this regard, CWC has informed that they have not received the Detailed Project Report (DPR) so far for appraisal. Further, Government of Telangana has stated that the said two projects are not new projects; therefore, it is not necessary to take clearance/approval from KRMB, CWC & Apex Council. CWC has advised Government of Andhra Pradesh to take up the matter with Krishna Water Disputes Tribunal (KWDT-II) and KRMB as it comes under their purview.

In a separate reference, Government of Telangana has addressed a letter dated 22.08.2015 to CWC wherein it has been informed that Government of Karnataka is going ahead with the construction of new barrage on river Krishna near Gurjapur (V), Raichur District. CWC has forwarded the said letter to Government of Karnataka on 01.10.2015. Further, CWC has not received the DPR for the said project so far for appraisal.
